

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 716 of 2020

In the matter of:

Rajan Arora & Ors.

....Appellants

Vs.

MMR Saha Infrastructure Pvt. Ltd.

....Respondent

Present

For Appellant: Mr. Ashish Verma & Mr. Debopriyo Moulik, Advocates.

For Respondents: Mr. Sachin Awana, Advocate.

ORDER
(Virtual Mode)

24.02.2021: Learned Counsel submits that the arguing Counsel Mr. N.P. Singh is not available, therefore, the case may be adjourned. Considering the prayer, the matter is adjourned.

Let the matter be fixed for '**Hearing**' on **17th March, 2021**.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Mr. Kanthi Narahari]
Member (Technical)

Sim/Kam